

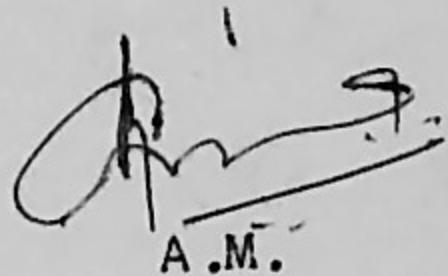
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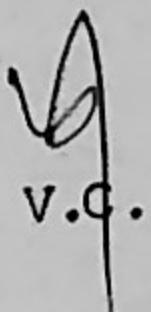
Hon. Justice Mr. Neelam Sanjeev Reddi, VS
Hon'ble Mr. G. Ramakrishnan, A.M.

L.S. Malhotra

Applicant by Sri Upendra Nath proxy to Sri R.K.Nigam. Counsel for the respondent submits that this court has no jurisdiction to entertain this original application in view of the decision of the Supreme Court in the case of Krishan Prasad Gupta Vs. Controller Printing & Stationary 1996 SCC (L&S) 264. In view of the above decision this application is dismissed with an observation as not maintainable giving the liberty to the applicant to approach the concerned forum for appropriate remedy as per law.



A.M.



V.C.

satya/